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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ O.M.P. (COMM) 204/2019

NTPC LIMITED Petitioner

Through: Ms. Maninder Acharya, ASG with Ms. Bani

Dikshit and Ms. Nikita Choukse, Advs.

versus

JINDAL ITF LIMITED & ANR. Respondent

Through: Mr. Manoj K. Singh, Ms. Gunita Pahwa,

Mr. Nilava Bandyopadhyay, Ms. Gunita Pahwa, Mr. Raj Dutt Shekhar Singh, Ms. Divya Kashyap, Mr. Anand Pratap Singh, Mr. Avneet Jha and Mr. Prashant Daga,

Advs.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

ORDER

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17.05.2019

CAV. No.541/2019

1. Since Mr. Singh has entered appearance on behalf of the respondent, the caveat is discharged.

I.A. No.7310/2019

2. Allowed, subject to just exceptions.

O.M.P. (COMM) 204/2019 & I.A. No.7309/2019

- 3. The matter was passed over three times at the request of Ms. Dikshit on the ground that Mr. Tushar Mehta, the learned Solicitor General, had to appear in the matter. Once again, a request for pass over is made.
- 4. Learned counsel for the petitioner says that the matter be stood over beyond this term.
- 5. At request, renotify the matter on 23.9.2019.

RAJIV SHAKDHER, J

MAY 17, 2019/rb